

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

STARRED QUESTION NO:498
ANSWERED ON:10.05.2012
INVESTORS AWARENESS PROGRAMMES
Gawali Patil Smt. Bhavana Pundlikrao

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the schemes/projects launched for the awareness and protection of the small investors particularly in small cities and towns;
- (b) the funds allocated and utilised during the last three years; and
- (c) the benefits accrued to the investors, as a result thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS (DR. M. VEERAPPA MOILY)

(a) to (c) A Statement is laid on the Table of the House.

Statement referred to in Answer to the Lok Sabha Starred Question No. 498 for 10.05.2012 on Investors Awareness Programmes

(a) The Ministry has undertaken the following programmes for awareness and protection of small investors:

(i) Investor awareness programmes, which are being conducted in partnership with the Institute of Chartered Accountants of India, Institute of Company Secretaries of India and Institute of Cost Accountants of India, specifically target investors in smaller cities and towns. Out of 2000 such programmes conducted in the country during 2011-12, about 1800 programmes were held in smaller cities and towns (other than Metros and State capitals).

(ii) Hosting of website www.iepf.gov.in for providing simple and user friendly educational and awareness content to all the investors.

(iii) Publication of a comprehensive guide in English and two smaller booklets in English, Hindi and 11 vernacular languages for use of investors. The same are distributed to all the investors participating in the investor awareness programmes.

(iv) Creation of facility on the MCA21 website for lodging investor complaints and for tracking their status.

(v) Multi-lingual media advertisements are issued from time to time to caution the investors about fraudulent investment schemes.

(vi) Information about such persons and entities, who have been indicted under different economic laws of the country, is being provided through the website www.watchoutinvestors.com.

(vii) Besides, organizations like SEBI also runs initiatives for sensitizing small investors.

(b) The funds allocated and utilized during the last three years are as follows:

Financial Year	Funds allocated (in Rs.)	Funds utilized (in Rs.)
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2009-2010	5,00,00,000/-	3,42,27,000/-
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2010-2011	5,00,00,000/-	4,35,39,000/-
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2011-2012 5,00,00,000/- 4,98,99,000/-

(c) The investor awareness programmes, the multi-lingual media campaign, the printed material and the content available in the website www.iepf.gov.in has brought large scale awareness amongst the investors so as to make decision about investments more prudently. The registry of economic offenders/ entities at the website www.watchoutinvestors.com has helped in cautioning the investors before making investment with such entities. The facility for lodging investor complaints in the MCA21 is serving as a useful electronic platform for lodging and redressing the complaints of the investors.